

**Promotion of Junior U.D.Cs. in Central Excise M.P. and Vidarbha Collectorate, Nagpur**

9355. DR. RAMJI SINGH :  
SHRI RAM KRISHAN :

Will the Minister of FINANCE be pleased to state :

(a) whether junior UDCs were promoted to the grade of Deputy Office Superintendents Level II ( Pay scale 425-700) in 1975 superseding many senior UDCs in then Central Excise M.P. and Vidarbha Collectorate, Nagpur during Emergency and if so, reasons therefor;

(b) whether names of UDCs were considered on the basis of anticipated number of vacancies of Deputy Office Superintendents Level II or in view of actual number of vacancies of D.O.S.;

(c) if so, the reasons thereof and for not treating such promotions as illegal and not reviewing/revising the matter in terms of excesses during emergency;

(d) whether these supersessions are allowed only on the basis of one or two 'Very Good' and not five continuous remarks in the confidential reports during the Emergency ; and

(e) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL) : (a) Yes Sir. A few Upper Division Clerks were promoted to the grade of D. O. S. (Level-II) superseding their seniors during the year 1975 on the basis of findings of the meeting of the Departmental Promotion Committee held on 12-6-1975. The cadre of Deputy Office Superintendents (Level-II) is filled by promotion of Upper Division Clerks and Stenographers (Ordinary) Grade) on the basis of selection on merit. Higher categorisation where warranted is given by the Departmental Promotion Committee taking into account the overall record of service of the individuals concerned. Officers with higher grading are included in the panel above those with lower grading and are promoted against the vacancies as and when they occur. In a procedure of promotion involving selection on merits, supersessions are likely to occur.

(b) The number of U. D.Cs. considered for promotions as Deputy Office Superintendent (Level-II) was on the basis of both existing and anticipated vacancies in the cadre of D. O.S. (Level -II) in

accordance with the general policy of Government.

(c) These promotions were made in accordance with the existing rules and procedures. They are not illegal, nor can they be treated as cases of excesses during Emergency.

(d) and (e), Information is being collected and will be laid on the Table of the House.

**Price Support Operations to Growers of Lac**

9356. SHRI RAM KISHAN :  
SHRI RAM KANWAR  
BERWA:

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state :

(a) whether it is a fact that growers are deeply disappointed due to steep fall in the price of lac; and

(d) what price support operations are proposed by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG) : (a) The price of lac presently continue almost at par with prices prevailing during previous year.

(b) Government has issued orders to the State Trading Corporation to procure, 5,500 tons of seedlac during 1978-79 at Rs. 2.25 per kg. of sticklac having 50% Yield of seedlac.

**सोने के आभूषणों के निर्यात से विदेशी मुद्रा की आय**

9357. श्री राजेन्द्र कुमार शर्मा :  
क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वर्ष 1977 में भारत से आभूषणों के निर्यात के विदेशों से क्रयादेश प्राप्त हुए थे; और

(ख) यदि हां, तो कितनी कीमत के और इससे कितनी विदेशी मुद्रा की आय हुई ?

वित्त मंत्री (श्री एच० एम० पटेल) :

(क) जी, हां ।